

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

Miscellaneous Application No. 2312/2020

IN

Transfer Petition (Civil) No. 1118/2019

SUMAN DEVI

Petitioner(s)

VERSUS

VIMLESH KUMAR

Respondent(s)

with

M.A. 417/2021 in T.P.(C) 1118/2019

O R D E R

The M.A.s for correction of a typographical error in the Final Order dated 16.11.2020, are allowed.

The words "Matrimonial Case No.1750 of 2018" in the Final Order dated 16.11.2020 shall be read as "Matrimonial Case Number 175 of 2018".

. J.
[V. RAMASUBRAMANIAN]

New Delhi.
April 30, 2021.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2312/2020 in T.P.(C) No. 1118/2019

(Arising out of impugned final judgment and order dated 16-11-2020 in T.P.(C) No. No. 1118/2019 passed by the Supreme Court Of India)

SUMAN DEVI

Petitioner(s)

VERSUS

VIMLESH KUMAR

Respondent(s)

(FOR ADMISSION)

WITH

MA 417/2021 in T.P.(C) No. 1118/2019 (XVI-A)

FOR RECTIFICATION OF COURTS ORDER IN TYPOGRAPHICAL ERROR ON IA 33586/2021

IA No. 33586/2021 - RECTIFICATION OF COURTS ORDER IN TYPOGRAPHICAL ERROR)

Date : 30-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) By Courts Motion, AOR
Mr. Anupam Raina, AOR

For Respondent(s)
Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

IA No. 33586/2021 for Rectification Of Courts Order In
Typographical Error, is allowed.

Accordingly, the M.A.s are allowed as per the signed order.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)

[Signed order is placed on the filed.]